

**INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "C": NEW DELHI
(Through Video Conferencing)**

**BEFORE
SHRI R.K. PANDA, ACCOUNTANT MEMBER
AND
MS. SUCHITRA KAMBLE, JUDICIAL MEMBER**

ITA No. 5863/Del/2018
Asstt. Year : 2017-18

Government High School, Dhandoor, VPO:- Dhandoor, Bir, Hisar – 125004 PAN RTKG0544IC	Vs.	DCIT, CPC-TDS, Ghaziabad.
(Appellant)		(Respondent)

Assessee by:	Shri Kuldip Khera, CA
Department by :	Shri Kumar Padmapani Bora, Sr. DR
Date of Hearing	18.11.2021
Date of pronouncement	18.11.2021

ORDER

PER SUCHITRA KAMBLE, JM

This appeal filed by the assessee is directed against the order dated 28.06.2018 passed by the Ld. CIT (A) 2, Gurgaon relating to assessment year 2017-18.

2. The Ld. Counsel for the assessee, vide application dated NIL has requested for withdrawal of the appeal filed by him on the ground that he has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020 and certificate to this effect in Form No. 3 has already been obtained.

3. Learned Sr. DR has no objection for withdrawal of the appeal.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal and the appeal is dismissed as withdrawn.

5. In the result, the appeal of the assessee is dismissed.

**Order pronounced in the open court at time of hearing
itself i.e. on 18th November, 2021.**

sd/-
(R.K. PANDA)
ACCOUNTANT MEMBER

Dated: 18/11/2021

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Copy forwarded to

1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

sd/-
(SUCHITRA KAMBLE)
JUDICIAL MEMBER

ASSISTANT REGISTRAR
ITAT, New Delhi